

Central Administrative Tribunal Lucknow Bench Lucknow

C.C. P. 99/2006 IN O.A. 464/2005.

This the 31st day of May, 2007.

Hon'ble Mr. A. K. Singh, Member (A)
Hon'ble Mr. M. Kanthaiah, Member (J)

Rajesh Kumar.....

Applicant.

Versus

3. Sri Anil Kumar,
Sr. Divisional Mechanical Engineer,
N.R. Hazratganj, Lucknow.
4. Sri Mata Din,
Assistant Divisional Mech. Engineer,
D.R.M.N.R. Hazratganj, Lucknow.

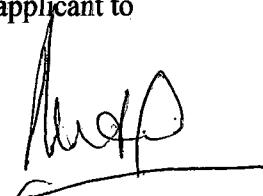
Respondents.

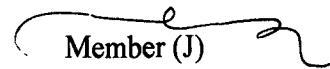
By Advocate Shri Praveen Kumar for Shri M.K. Singh.

Order (Oral)

By Hon'ble Mr. A. K. Singh, Member (A)

The counsel for respondents Shri Praveen Kumar submits that the Hon'ble High Court has stayed the order of Tribunal's dated 31.1.2006 passed in O.A. 464/2005 on 5.7.2006. In view of this, C.C.P. 99/2006 does not survive and hence dismissed and notices issued to the respondents are discharged. However, liberty is given to the applicant to revive the complaint in case the stay order is vacated.


Member (A)


Member (J)

v.

copy of order
dated 31-5-2007
Recd
6-6-2007